

(b) if so, the particulars regarding the invitees to this conference ; and

(c) whether it will also consider decisions arrived at the National Labour Conference in 1983 ?

THE MINISTER OF LABOUR (SHRI T. ANJIAH) : (a) No, Sir.

(b) and (c) : Do not arise.

**SC/ST Employees in Food Corporation of India**

1672. PROF. M. R. HALDER : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether all the offices of Food Corporation of India are not maintaining the reserved quota for Scheduled Castes and Scheduled Tribes in services ; and

(b) the total number of employees at present in each office of Food Corporation of India and the number of SC/ST employees among them ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAJ BIRENDRA SINGH) : (a) All the offices of Food Corporation of India are maintaining communal rosters in respect of reservations for Scheduled Castes and Scheduled Tribes in services in accordance with the instructions issued by the Government of India from time to time. The recruitments/promotions are made in accordance with the relevant rules.

(b) The total number of employees in the Headquarters of Food Corporation of India and other offices zone-wise and the number of SC/ST employees among them as on 1st January, 1985 is given in the statement attached.

**Statement**

(As on 1.1.1985)

Office	Total No. of Employees	No. of Scheduled Castes	No. of Scheduled Tribes
Headquarters	1,793	261	59
East Zone	17,770	1,754	807
South Zone	15,718	3,916	331
North Zone	26,625	6,783	399
West Zone	10,864	1,650	536

**Exploitation of Children in Hotels and Other Industries**

1673. PROF. P. J. KURIEN : Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware of the fact that a large number of children are being employed and exploited in hotels and other industries in different parts of the country.

(b) whether any study has been undertaken to identify the number of such children and the conditions of their employment ;

(c) whether Government propose to put a ban on the employment of children through legislation ; and

(d) if so, the details thereof ?

THE MINISTER OF LABOUR (SHRI T. ANJIAH) : (a) and (b) :